

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 130/GT/2014**

Subject : Approval of tariff of Barh Super Thermal Power Station Stage-II for the period from the anticipated COD of 1<sup>st</sup> Unit (Unit-IV) to 31.3.2019.

Petitioner : NTPC Limited

Respondents : South Bihar Power Distribution Company Ltd & 5 ors.

**Petition No. 74/GT/2024**

Subject : Approval of tariff of Barh Super Thermal Power Station Stage-II (1320 MW) for the period 2019-24.

Petitioner : NTPC Limited

Respondents : North Bihar Power Distribution Company Ltd. and 4 ors.

Date of Hearing : **13.8.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V, Member  
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, NTPC  
Shri Ashutosh K. Srivastava, Advocate, NTPC  
Shri Shivam Kumar, Advocate, NTPC  
Shri Prashant Chaturvedi, NTPC  
Shri Saurav Lalhal, NTPC  
Shri R.K Mehta, Advocate, GRIDCO  
Ms. Himanshi Andley, Advocate, GRIDCO  
Shri Puneeth Ganapathy, Advocate, Bihar Discoms  
Ms. Jayati Sinha, Advocate, Bihar Discoms

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner submitted that against the Commission's interim order dated 18.3.2019 in Petition No. 130/GT/2014, an appeal (Appeal No. 113/2019) was filed before APTEL by the Respondent GRIDCO and the APTEL vide its judgment dated 15.10.2020 had affirmed the Commission's order dated 18.3.2019. He also submitted that against the judgment dated 15.10.2020, the Respondent GRIDCO has filed a Civil Appeal (C. A. No. 395/2021) before the Hon'ble Supreme Court and the Hon'ble Court vide interim order dated 1.3.2021 has stayed the operation of the APTEL judgment and the matter is pending. He further pointed out that the Petitioner has also filed Petition No.74/GT/2024 seeking the determination of tariff of the generating station for the period 2019-24, and these matters are pending, subject to a final decision of the Hon'ble



Supreme Court in the said appeal.

2. In response, the learned counsel for the Respondent GRIDCO pointed out that the hearing of the Petition No.130/GT/2014 was adjourned by the Commission till the final disposal of Civil Appeal No. 395/2021 by the Hon'ble Supreme Court. To this, the learned counsel for the Petitioner, while stating that the Petitioner will seek necessary orders/directions before the Hon'ble Supreme Court, sought adjournment of the hearing.

3. Considering the aforesaid submissions of the parties, the Commission adjourned the hearing of the petitions. These Petitions will be listed for hearing on 24.10.2024.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

